CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKLULAM BENCH

O.A.No.474/98

Wednesday this the 17th day of June, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

A.Abdul Jabbar, S/o S.O.Kidavu Koya, Arabiyoda House, Agathi working as Revenue Inspector, Collectorate, Kavarathi.

... Applicant

۷s.

- The Administrator, Union Territory of Lakshadweep, Kavarathi.
- 2., The Collector/Development Commissioner, Union Territory of Lakshadweep, Collectorate, Kavarathi.
- 3. B.Jaleel, Revenue Inspector, Collectorate, Kavarathi.

... Respondents

(By Advocate Mr. PRR Menon (rep.) for R.1&2. Mr. AVM Salahudeen for R.3.

The application having been heard on 17.6.1998, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some time, learned counsel for applicant seeks permission to withdraw this application with liberty to the applicant to seek appropriate relief at the appropriate time, if he is so advised. Granting such liberty, the application is dismissed as withdrawn. No order as to costs.

Dated the 17th day of June, 1998

S.K. GHOSAL

ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN